

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CONTEMPT PETITION (C) NO. 97 OF 1992 IN WP © Nos.972 & 977 of 1991

MOHD. ASLAM @ BHURE

Petitioner(s)

VERSUS

STATE OF U.P. & ANR. Respondent(s)
(With appln(s) for early hearing, amendment of cause title and office report)

WITH CONT.PET.(C)NO.218/1993 IN W.P.(C)NOS.972, 977 & 1000/1991
CONMT.PET.(C)NO.D 5531/1996 IN W.P.(C)NOS.972, 977 & 1000/1991
WITH I.A.No.14 in W.P(C) NO. 160 of 2002

(With office report)

I.A.Nos.2, & 6-7 in SLP(C)No.15109/1996

(IA.7-is appln. For direction)

W.P(C) NO. 332 of 2006

(With office report)

CONMT.PET.(C) D NO. D5531 of 1996

(With office report)

IA Nos.4-6 in SLP © No.11429/1996

(For impleadment, Direction, deletion of Respondent No.1 & OR)

Date: 23/04/2010 These Petitions/applications were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ASOK KUMAR GANGULY
HON'BLE DR. JUSTICE B.S. CHAUHAN

For Petitioner(s) M/s Avijit Bhattacharjee & Bikas Kargupta, Advs.

Mr. Anoop G.Chaudhary, Sr. Adv.
Mr. Shakil Ahmad Syed,
Mr. S.A.Saud, Advs.

Mr. M.M. Kashyap, Adv.

Applicant-in-person: Dr. Subramanian Swamy,
Dr. Roxna Swamy, Adv.

For Respondent(s) Mr. Gopal Subramaniam, S.G.
M/s Reena Singh & Anubhav, Advs.

Mr. Satish Chandra Mishra, Sr. Adv.
Mr. Ratnakar Das, Sr. Adv.
Mr. Shail Kr. Dwivedi, Addl. A.G.
M/s Vandana Mishra & G.Venkateswara Rao, Advs.

Mr. C.D. Singh

Mr. S.N.Bhat, Adv.

Mr. Anis Shrawardy, Adv.

Mr. Randhir Jain, Adv.

Ms. Nandita Sharma, Adv.

Mr. P.Pardeshwaran, Adv.

Mr. Kamlendra Mishra, Advs.

Mr. R.P.Gupta, Advs.

Mr. Ashok K.Srivastava, Adv.

UPON hearing counsel the Court made the following
O R D E R

I.A.No.4 in SLP(C)No.11429/1996:

I.A.No.4 is allowed and the applicant be impleaded as respondent in person.

I.A.NO.6 in SLP(C)No.11429/1996:

Application for deleting the name of Respondent no.1 is allowed.

I.A.NO.5 in SLP(C)NO.11429/1996:

Applicant/respondent seeks time to file counter affidavit. Four weeks' time is granted for filing the counter affidavit.

Let the Union of India file its reply.

List the matters on 31st August, 2010.

(Meera Hemant)
Asstt. Registrar

(Veera Verma)
Asstt. Registrar